

**DIVERSIFICATION AGRICULTURE PRODUCER COMPANY LIMITED (under Corporate Insolvency Resolution Proceeding)****List of Operational creditors (other than Workmen and Employees and Government Dues)****(As on 1st April 2025)**

<b>Date of Claim</b>	<b>Name of the Creditors</b>	<b>Type of claim &amp; Form</b>	<b>Amount Claimed by the Creditors (Amount in Rs)</b>	<b>Amount Admitted (Amount in Rs)</b>	<b>Amount of claim not admitted</b>	<b>Amount of Contingent claim</b>	<b>Details of Security Interest</b>	<b>Comment</b>
23/10/2023	Global New Energies and Technologies	Operational Creditor (Form B)	1,73,52,079	0	1,73,52,079	0	Nil	<p>The claim amount has been rejected as per discussion with COC on 4th &amp; 5th COC Meeting and further reverification of the claim by RP on following grounds:- 1) As per audited financial dated 31st March 2023, there is no outstanding amount from the claimant, 2) As per records of Form GSTR-3B of Corporate Debtor the claim is on the higher side with fraudulent duplicate invoices and there is no explanation for such excess claim. 3) CD was under dispute with the claimant for supply of Land Leveler Machines, the CB-808-P machine from a Chinese company named SunNav and not belong to Japanese company Hakuto Co. Limited, 4) As per physical verification of RP labels and as per details &amp; bill of entry provided by suspended Board of Directors, the Land Leveler Machines were imported from china., 5) As per physical verification of the inventories, the Sprayer machines supplied by OC are lying as unsaleable due to Quality and Price issues. The solar panel attached on the sprayer machine are not in working conditions. 6) Claimant had nominated FPO/CD to act as selling agent for the sale of Land Leveler Machines and Technologies for which the FPO will get a commission, rent for upkeep / storage of unsold inventory, mechanical engineering services, towards unloading services, towards paints and coloring and reimbursement of any other costs towards spares, tools, repairs and engineering services incurred by the FPO/its members. But insted of treating a selling agent, claimant was charging as seller without giving rent, commission, etc. 7) The claimant has not responded to the dispute raised from Ex-management of Corporate Debtor and prefer to abstain from COC meeting.</p>

